

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 290/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.09.2020**

Name of the Company: Shri Bhagwan Projects Pvt Ltd
V/s
JMC Projects (India) Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

**ORDER
(through video conferencing)**

Advocate, Mr. Ghanshyam Sharma along with advocate, Mr. S N Pandey appeared for the Petitioner.

Advocate, Mr. Priyam Shah appeared on behalf of Respondent and undertakes to file vakalatnama and requesting time to file reply.

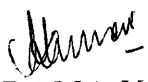
The prayer is allowed.

Two-week time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

Both sides are directed to file their written submissions on or before 5 days of hearing.

List the matter on 05.11.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 24th day of September, 2020